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Tenancy Reform!,:

All States have enacted legislation to regulate rent in accordance with the guidelines laid'down in this regard in the Five Year Plans, namely, that the maximum rate of rent should not exceed l/5th to l/4th of the gross produce. In the State of Assam, Bihar, Gujarat, Kerala, Madhya Pradesh, Mysore, Orissa, Rajaslhan, Uttar Pradesh and Telengana area of Andhra Pradesh, the rales prescribed are within these limits. However, the rate of rent remains slightly higher in the Slates of Punjab, Haryana, lammu & Kashmir. Tamil Nadu and the Andhra area of Andhra Pradesh.

To ensure security of tenure several States have included provisions to restrict the lights of the land-lord to resume land for personal cultivation and restrict eviction of tenants under various guises. However, in the States of Bihar, Tamil Nadu, Andhra area of Andhra Pradesh, Saurash-tra area of Gujarat, Punjab and Haryana, the position of share-croppers is not adequately secure measures are being taken to protect and the share-croppers from being evicted. The tenancy laws of Telegana area of Andhra Pradesh, Gujarat, Maharashtra, Madhya Pradesh, Mysore, Orissa, Rajasthan, Uttar Pradesh, West Bengal, Himachal Pradesh, Manipur and Tripura have provided for the conferment of ownership on tenants.

Consolidation of holdings:

13 States have already undertaken legislation for the consolidation of holdings. They arc Andhra Pradesh, Bihar, Haryana, Himachal Pradesh, Gujarat, Jammu & Kashmir, Mysore Madhya Pradesh, Maharashtra, Orissa, Punjab, Uttar Pradesh and West Bengal. By the end of 1972 about 34.4 million hectares of land have been consolidated.

Unemployment in Agricultural Field

743. SHRI P. K. KUNJACHAN: SHRI K. P. SUBRAMANIA MENON:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that large scale unemployment is being created in the agri cultural held, h the adoption of mechani sation like the use of tractors for plough ing, machines for sowing seeds, harvestor combines for the harvesting and thrashing machines for the thrashing operations; and

(b) if so, the steps taken by Government to rehabilitate the agricultural labourers who will be thrown out of as a result of misation?

THE MINISTER OF STATE IN THE MINISTRY OI AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) No instance appear to have come to the notice of the Government which show that there is increase of unemployment due to the adop- ,, tion of mechanisation. Some limited scale es conducted in some parts of India that human labour either remains unaffected or increased due to tractor mechani-.ation.

(b) Though agricultural labourers have mot been thrown out of employment dui mechanisation, the Government of India. however, has started various schemes like Oash Scheme for Rural Employment, Matginal Farmers and Agricultural Labourers and Small Farmers to provide greater employment opportunities.

विख्यविद्यालय की पुस्तकों का हिंदी में अनुवाद

744. श्री ओउ्म् प्रकाश त्यागीः क्या शिजा, समाज कल्याण तथां सं-स्इति मंत्री यह बताने की कृपा करेंगे कि:

(क) विज्वविद्यालय की पाठ्य पुग्तकों का हिंदी में अनुवाद करने के लिए हिंदी भाषी राज्यों को केन्द्रीय सरकार द्वारा दी गयी धनराणी का ब्यौरा क्या है;

(ख) कितने राज्यों ने उस राणि का उपयोग किया;स्रौर

(ग) कितने राजय उस राशि का उपयोग नहीं कर सके ?